

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No. 118/2025/EZ

IN THE MATTER OF: -

Babru Bahan Pradhan-----Appellant

Versus

State of Odisha -----Respondents

Affidavit on Behalf of the Opposite Party/Respondent No. 05 State
Environment Impact Assessment Authority (SEIAA), Odisha

INDEX

Sl. No.	Particulars	Page No.
1.	Affidavit on Behalf of State Environment Impact Assessment Authority (SEIAA), Odisha	01-02

Place: Bhubaneswar
Date: 13/07/2026

Shri Apurba Ghosh
Advocate for Respondent No.05
(SEIAA), Odisha
C/o Partha Sarathi Shamajder
25/D Baderaipur Road
P:O Jadavpur, Kolkata -700032
Email-apu7law@gmail.com
Phone No.9476239442

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No. 118/2025/EZ

IN THE MATTER OF: -

Babru Bahan Pradhan-----Appellant

Versus

State of Odisha -----Respondents

Affidavit on Behalf of the Opposite Party/Respondent No. 05 State Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Pradeept Kumar Nayak, son of late Bhimasen Nayak aged 43 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opposite Party No.05 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application and Hon'ble Court order dated. 17.07.2025 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.
4. That, in reply to the averments made in the Para-01 to Para-06 of the original petition dated 05.04.2025 address to the Director Mines,



Pradeept Kumar Nayak
Environmental Scientist
SEIAA, Odisha

NOTARISED

Government of Odisha and submitted the same before Hon'ble NGT, the deponent humbly submits that this is matter with allegation made by the petitioner on illegal mining and sailing of valuable stones being carried out by some miscreants in Telipali, Kenjhiriapali, Barjhula and adjacent area in Biramaharajpur, District-Subarnapur, Odisha. As per EIA Notification 2006 and subsequent amendments therein, environmental clearance (EC) is mandatory for the mining of all major and minor minerals like morrum and earth material, sand, stone, decorative stone, etc. After perusal of all connected office record, it is submitted that neither any proposal has been received at SEIAA, Odisha nor issued any environmental clearance (EC) in favour of M/s. Omm Sai Construction Pvt. Ltd. for extraction of white ferro silicon stones or other materials in Subarnapur District in state-Odisha.

5. That the deponent reserves the right to file further affidavit as and when necessary.
6. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.



Identified by
Advocate

SWORN BEFORE ME**VERIFICATION**

Pradeep Kumar Nayak
Environmental Scientist
SEIAA, Odisha

13 JUL 2026

Verified at Bhubaneswar on this day of ----- that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date:



Pradeep Kumar Nayak
Environmental Scientist
SEIAA, Odisha
DUSAMANTARAY
NOTARY GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015